

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A. No.1998/2016
M.A No. 303/2017**

New Delhi this the 25th day of July, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

ASI Atul Sen
S/o. Mukesh Chand Sen,
Aged 33 years,
Presently posted at ASG Mumbai Domestic B Group
Permanent R/o. Student Tailor Dayanand Market
Mawana Meerut,
U.P. – 250 401.Applicant

(By Advocate : Dr. H. P. Sharma with Mr. Ajay Sharma)

Versus

1. Union of India
Through Secretary
Ministry of Home Affairs,
North Block, Central Secretariat
New Delhi-110 001.

2. Central Industrial Security Force
Through Unit Commander
Hqrs, Block No. 13, CGO Complex,
Lodhi Road, New Delhi – 110 003.

3. Director General Central Industrial
Security Force
Hqrs, Block No. 13, CGO Complex,
Lodhi Road,
New Delhi -110 003.Respondents

(By Advocate : Mr. Vijendra Singh)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter taken up for hearing learned counsel for the miscellaneous applicant graciously submitted that the respondents have granted relief to the applicant and that he is satisfied with the

reliefs granted by the respondents and also statements made in the counter.

2. In the circumstances, M.A becomes infructuous.

Accordingly, the same is disposed of. However, if the applicant is having any grievance left, he may avail his remedy in accordance with law.

3. Both the M.A as well as O.A stands disposed of. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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